

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1130/2003

This the 7th day of May, 2003

(A)

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Bal Kishan  
S/o Sh. Ratan Lal  
H.No.201, Mohalla Dabriya  
Town Pilkhuwa Distt. Ghaziabad  
UP - 245304.

...Applicant

(Applicant in person)

Versus

1. Secretary  
M/o Civil Aviation  
Rajiv Gandhi Bhawan  
Safdarjung Airport  
New Delhi - 110 003.

2. Financial Controller  
M/o Civil Aviation & Tourism  
Rajiv Gandhi Bhawan  
Safdarjung Airport  
New Delhi - 110 003.

...Respondents

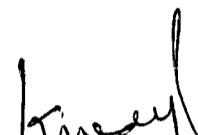
ORDER (ORAL)

Applicant has a grievance that since he was involved in some criminal case and was placed under suspension under Sub-rule 2 of Rule 11 of GPF (CS) Rules, 1960. A suspension order was later on revoked and entire suspension period has been treated as spent on duty for all purposes as per order dated 10.3.2000. Applicant was also allowed full pay and allowances for the entire period of suspension and all the deductions of GPF advance and GPF subscription were made from the pay and allowances paid to the applicant in lump sum.

2. Applicant has also cited Sub-rule 3 of Rule 11 of GPF (CS) Rules, 1960. Applicant claims that he is entitled to the interest on GPF for the suspension period under the proviso of Sub-rule 3. He has also made a representation to the department vide Annexure A-1 but the same has not been decided by the department.

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3. Keeping in view the same, I find that this OA can be disposed of at this stage itself by directing the respondents to dispose of the representation of the applicant by passing a reasoned and speaking order thereon. Accordingly, I allow the OA and direct the respondents to decide the representation within a period of 2 months from the date of receipt of a copy of this order.

  
( KULDIP SINGH )  
Member (J)

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